

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH – COURT NO. 2

Service Tax Appeal No. 2474 of 2012

[Arising out of Order-in-Appeal No. 103/2012 dated 18/05/2012 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals) Cochin]

Chakiat Agencies Pvt. Ltd.

....Appellant

Subramanian Road

Willingdon Island

Kochi – 682 003

VERSUS

C.C., C.E., & S.T-Cochin

C.R. Building, I.S. Press Road

Ernakulam

Cochin – 682 018

....Respondent

WITH

(i) Service Tax Appeal No. 2475 of 2012 (Chakiat Agencies Pvt. Ltd.)

[Arising out of Order-in-Appeal No. 107/2012 dated 24/04/2012 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals) Cochin]

(ii) Service Tax Appeal No. 2476 of 2012 (Chakiat Agencies Pvt. Ltd.)

[Arising out of Order-in-Appeal No. 108/2012 dated 24/04/2012 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals) Cochin]

(iii) Service Tax Appeal No. 2477 of 2012 (Chakiat Agencies Pvt. Ltd.)

[Arising out of Order-in-Appeal No. 109/2012 dated 24/04/2012 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals) Cochin]

(iv) Service Tax Appeal No. 21006 of 2017 (Chakiat Agencies)

[Arising out of Order-in-Appeal No. COC-EXCUS-000-APP-62 to 64-17 dated 17/03/2017 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals-I) Cochin]

(v) Service Tax Appeal No. 21008 of 2017 (Chakiat Agencies)

[Arising out of Order-in-Appeal No. COC-EXCUS-000-APP-62 to 64-17 dated 17/03/2017 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals-I) Cochin]

APPEARANCE:

None for the Appellant

Mr. K. Vishwanath (AR) for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NOS.: 20541 - 20546 / 2023

Date of Hearing: 09/06/2023

Date of Decision: 09/06/2023

As per Bench:

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates in Form-4 have also been issued by the Designated Committee,

which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated & pronounced in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

iss...

